

**Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs**

**LOK SABHA  
UNSTARRED QUESTION NO. 6024  
TO BE ANSWERED ON 11.04.2017**

**ILLEGAL EXTRACTION OF GROUNDWATER**

6024. SHRI RAJESH VERMA:  
(OIH)

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:**

- (a) whether illegal extraction of groundwater is being done in the National Capital Territory Region (NCR) and the water obtained is being sold in bottles;
- (b) if so, whether the Government has investigated the same and has taken samples of water for the said purpose; and
- (c) if so, the details of the action taken by the Government against those found guilty?

**ANSWER**

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री सी. आर. चौधरी)**

**THE MINISTER OF STATE  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)**

(a) to (c): Central Ground Water Authority (CGWA) constituted under Environmental (Protection) Act, 1986 for the purpose of ground water regulation and management has notified South & South West Districts of NCT Delhi ; Municipal Corporation of Faridabad and Ballabhgarh; District Gurgaon and Municipal Corporation of Ghaziabad in NCR for the regulation of ground water. CGWA has not received any complaints on illegal extraction of ground water for selling bottled water in the National Capital Territory Region (NCR). CGWA has authorized Deputy Commissioner/ District Magistrate of the respective areas for according ground water permission for drinking and domestic purposes only. The regulation of ground water in the NCT Delhi is being done by Government of NCT, Delhi (through Delhi Jal Board & NDMC).

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